

Shri Chintamani Panigrahi: That was not answered.

Mr. Speaker: You cannot raise it now. Somebody raises something and I cannot expect the Minister to answer it.

Shri Chintamani Panigrahi: If such things are not allowed, I want to stage a walk-out. (*Interruptions*)

Mr. Speaker: I cannot help it; I am not responsible for that.

Shri Chintamani Panigrahi: I walk out in protest.

Shri Chintamani Panigrahi then left the House.

JAYANTI SHIPPING COMPANY (BOARD OF CONTROL) AMENDMENT RULES

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): On behalf of Dr. V. K. R. V. Rao, I beg to lay on the Table—

- (1) A copy of the Jayanthi Shipping Company (Board of Control) Amendment Rules, 1967, published in Notification No. G.S.R. 877 in Gazette of India dated the 10th June, 1967, under sub-section (2) of section 19 of the Jayanti Shipping Company (Taking Over of Management) Act, 1966.
- (2) A statement showing the reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1388/67].

श्री प्रकाशबीर शास्त्री (हापुड़): अध्यक्ष महोदय, पहले इस के कि आप उस प्रश्न पर जायें श्री मोरारजी देसाई ने जो वक्तव्य रखा है उस के संबंध में मैं कुछ कहना चाहता हूँ। श्री मोरारजी ने जो वक्तव्य रखा है, आर्डर पेपर पर उस के बारे में लिखा है कि जांच के बारे में एक विवरण

सभा पटल पर रखेंगे। लेकिन पहले वित्त मंत्री ने जो कहा था वह यह था कि चाइना बैंक की जो जांच की रिपोर्ट होगी वह सभा के पटल पर रखी जायगी क्योंकि इस में कुछ राजनीतिक दल और कुछ राजनीति व्यक्ति इन्वाल्ड हैं तो मैं वित्त मंत्री से जानना चाहता हूँ कि यह जांच रिपोर्ट है या विवरण है ?

श्री मोरारजी देसाई : जांच रिपोर्ट नहीं है। मेरा स्टेटमेंट है और मैं ने कभी नहीं कहा था कि जांच की रिपोर्ट मैं यहां रखूंगा।

श्री प्रकाशबीर शास्त्री : आप ने नहीं कहा लेकिन पहले वित्त मंत्री ने कहा था।

श्री मोरारजी देसाई : पहले वित्त मंत्री ने कहा था कि नहीं रखेंगे, उन्होंने यह नहीं कहा था कि रखेंगे। मैं ने अपना स्टेटमेंट रख दिया है उस पर भी यह कहा जा रहा है कि वह क्यों नहीं रखा ?

श्री प्रकाशबीर शास्त्री : अध्यक्ष महोदय पहले वित्त मंत्री ने जब चाइना बैंक के संबंध में इसी सदन में कई बार प्रश्न ध्राये तो उन्होंने इतना कहा था कि जांच की रिपोर्ट पूरी हो जाय और सरकार किसी निश्चय पर पहुंच जाय तो जांच रिपोर्ट सदन के टेबल पर रखी जायगी। आखिर सरकार को दिक्कत क्या है उसको रखने में ?

Mr. Speaker: What is to be done now? Is he objecting to his laying it on the Table?

श्री प्रकाशबीर शास्त्री : हम चाहते हैं कि पूरी जांच रिपोर्ट आनी चाहिए।

SANGEET NATAK AKADEMI AND SAHITYA AKADEMI

The Minister of Education (Dr. Triguna Sen): I beg to lay on the Table a statement on certain constitutional points regarding Sangeet Natak Akademi and Sahitya Akademi. [Placed in Library. See No. LT-1389/67].

डा० राम मनोहर लोहिया (कन्नौज) : मध्यक्ष महोदय, 28 ता० से कई बार मिलने और चिट्ठी लिखने के बाद यह बयान जो शिक्षा मंत्री जी ने रखा है, यह उनकी तरफ से नहीं है, यह उन का अपना जवाब नहीं है। उन्होंने तो केवल डाकिये का काम किया है और साहित्य अकाडमी और संगीत अकाडमी के जो जवाब प्राये, उन को यहां पर दे दिया है—यह अनुचित है क्योंकि मैंने जो प्रश्न उठाया था कि इन अकाडमियों को स्वायत्त बनाया जाय, वही जवाब इन लोगों ने दिया है कि चूंकि ये स्वायत्त हैं, इस लिये सरकार को दखल देने का अवसर ही नहीं उठता। तो अब मैं स्वायत्तता के बारे में इस माननीय सदन को बताना चाहता हूं कि स्वायत्त, स्माभिमानी, योग्य और प्रतिनिधि लोग कौन हो सकते हैं, सरकार के जनतु स्वायत्त नहीं हो सकते। अब इन अकाडमियों को अगर आप देखें तो तीनों अकाडमियों का सभापति राष्ट्रपति गुर्कारर करते हैं.....

Mr. Speaker: Are we having a discussion now?

डा० राम मनोहर लोहिया : जी नहीं। लेकिन इन के जवाब से सवाल उठता है। क्योंकि अभी जो जवाब इन्होंने रखा है, उस में इन्होंने अपना दिमाग नहीं लगाया।

Mr. Speaker: He wrote to me. He wrote to the Minister also. The Minister has also considered. What should we do? Kindly suggest.

डा० राम मनोहर लोहिया : यह संसदीय प्रणाली का दोष है कि इतनी मेहनत करने के बाद भी बजाय इस के कि आप कोई कार्यवाही करते, आप मुझ से पूछते हैं कि क्या करें। सब से पहले तो मैं यह कहता हूं कि आप एक कमेटी बैठाइये जो इन अकाडमियों के काम करने के ढंग पर बिलकुल अच्छी तरह से सोच-विचार करे, क्योंकि

ये अकाडमियां फंस गई हैं निरंकुशता और गुटशाही की दलदल में, इन के जो सदस्य हैं.....

Mr. Speaker: Has the Speaker the power to appoint a Committee? We will have to examine under what rule, under what power, we can do, whether we can appoint a Committee.

डा० राम मनोहर लोहिया : आखिर इन्होंने जो सदन पटल पर रखा है, वह मेरे सवालों के जवाब में होना चाहिये न। अगर वह मेरे सवालों के जवाब में नहीं है, खाली इन्होंने अकाडमियों की तरफ से जो जवाब मिला, वही रख दिया है, तब तो यह उचित नहीं हुआ न। इसलिये मुझ को अनौचित्य बताने का मौका मिलना चाहिये.....

Mr. Speaker: Let us see. Let us consider. He has raised it. The Minister has also heard. I am sure, the Minister is replying to Dr. Lohia's letter.

Dr. Triguna Sen: Yes.

डा० राम मनोहर लोहिया : इस सदन को मुझे अनौचित्य बताने का मौका दिया जाय। क्योंकि जो कोई इन की शासक समिति और कार्यकारी समिति है—जैसे शासक समिति, यह बात पहले नहीं आई थी। इन के जवाब के बाद मैंने बहुत दूंडा—उस में या तो इस सरकार के नुमाइन्दे हैं या प्रदेशों की सरकारों के नुमाइन्दे हैं या विश्व विद्यालयों के उपकुलपति हैं—नतीजा यह होता है कि सरकारी जनतु ही स्वायत्त बन जाया करते हैं और इसलिये इन अकाडमियों में स्वायत्तता पूर्वक कोई काम ही नहीं पाता.....

Mr. Speaker: It is all right. It is a matter of opinion.

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, अगर आप अपना मन बना चुके हैं, तब तो मेरा बोलना व्यर्थ है, क्योंकि यह राब का खाल नहीं है। आप इस बात को

ध्यान पूर्वक देखिये कि किस तरह से इन्होंने स्वायत्तता शब्द को ही बिलकुल बेइस्तेमाल किया है। इन प्रकाशनों का संविधान किस ने बनाया—या तो सरकार के महकमे ने बनाया या किमी इन के जनतु ने बनाया और इसी के साथ साथ आप यह भी देखें कि हमेशा यह कहा जाता है कि उसमें विख्यात लोग हैं, कौन से विख्यात लोग—पदेन विख्यात हैं, 400 मंत्री देश में विख्यात हैं, 40-50 उपकुलपति विद्वान के रूप में विख्यात हैं क्योंकि पद उन का विद्वान का है, लेकिन वास्तव में वे नादान और मूर्ख भी हो सकते हैं। पदेन ख्याति का मतलब विख्यात नहीं होता, या तो उसकी समकालीन ख्याति हो या उसकी स्थायी ख्याति हो। इस लिये मैं प्रश्न कर रहा हूँ कि आप इस बात को समझें कि यहाँ पर जितने मंत्री बैठे हुए हैं, उन में अनेकों ऐसे हैं जिन्होंने बिरला बन्धुओं की तरह 100 धब्बे अपने कब्जे में कर रखे हैं, इन लोगों ने 100-100 और 500-500 पद में रखे हैं—इस के ऊपर आप कमेटी बैठायेंगे या नहीं ?

Mr. Speaker: I do not know whether there can be so much of discussion now on a Paper Laid on the Table of the House.

डा० राम मनोहर लोहिया : लेकिन कुछ तो इस का उत्तर, अध्यक्ष महोदय, होना चाहिये ।

Mr. Speaker: May I request Dr. Ram Manohar Lohia to conclude now?

डा० राम मनोहर लोहिया : आखिर, आज मुझे इतनी तसल्ली तो दीजिये कि आप विचार करेंगे ।

Mr. Speaker: I do not know. I cannot commit now. Now, next item. Shri Shafi Qureshi.

Shri P. K. Deo (Kalahandi): Before you go the next item, I want to raise a point of order.....

डा० राम मनोहर लोहिया : आप इस को देख लीजिये । आपकी ताकत में आये तो आप करिये ।

Mr. Speaker: What powers has the Speaker got? Whether the Speaker has power is a matter which has to be gone into. How can I know this just now? I can at best assure the hon. Member that the Speaker will consider it and the hon. Minister will also consider it and if there is any point and the hon. Minister can do it, I shall also help and I shall be very happy to do so. I can do nothing more than that now. How can I say whether I have power to appoint a committee to go into the matter? I do not know whether the Speaker has got such all-powerful authority.

डा० राम मनोहर लोहिया : मैं भी यही कह रहा हूँ कि आप देख लीजिये, आपकी ताकत में आये तो आप करिये ।

Shri P. K. Deo: I want to raise a point of order. We have been following different conventions and different practices every day and we are going on changing them. Yesterday, when Dr. K. L. Rao laid a statement on the Table regarding the flood situation, I wanted to seek a clarification on a very particular matter regarding my constituency, because in a landslide 14 people were crushed to death. But you did not allow me....

Mr. Speaker: May I explain the position? Would he kindly resume his seat? It is not as though I have allowed Shri Nath Pai to get up and raise it to my surprise. For three days, this has been going on. He has not taken me by surprise. But the hon. Member wants to raise it without giving me notice. Shri Ranga may also hear me and tell me whether this is proper.

Shri Nath Pai had raised it as a question of breach of privilege, and I had objected to it as I am objecting to the hon. Member's raising it now. I requested him to come to my

[Mr. Speaker]

chamber and we discussed it again. After discussing the matter with him, I said that I would not allow it to be raised as a privilege motion, but let the point be brought to the notice of the hon. Minister. So, it is not as though I have allowed him just now. He had written to me also. Dr. Ram Manohar Lohia had written to the hon. Minister and also to me. For four days I had resisted it. Today, because the paper was being laid, I said that he could raise it. So, it is not as if I have been taken by surprise. Yesterday, the hon. Member Shri P. K. Deo did not even tell me that he wanted to raise it. If he had written to me, I would have welcomed his suggestion.

Shri P. K. Deo: I had sent a chit to you. After the statement was laid on the Table by the Deputy Prime Minister you had allowed Shri Prakash Vir Shastri to put a question. In fact, it was not merely a question in the case of Dr. Ram Manohar Lohia, but actually it was a regular speech.

Mr. Speaker: Those Members had written to me beforehand.

Shri P. K. Deo: I had also made a request that I wanted to seek a certain clarification regarding my constituency.

Mr. Speaker: He must have written to me earlier. I cannot allow him just now.

Shri P. K. Deo: If you start gagging like this, we cannot function here.

Mr. Speaker: I am not gagging anyone. If the hon. Member had written to me and discussed with me, I would have allowed. He cannot just suddenly get up and raise any matter here without giving me notice.

In the case of Shri Chintamani Panigrahi also, what did I do? Did I allow him at all?

Shri Ranga (Srikakulam): It see that my hon. friend had informed you already.

Mr. Speaker: No.

Shri P. K. Deo: I had sent a chit, and I am sure the Marshal will bear me out on this point.

Mr. Speaker: The chit might have been received. I do not know.

I did not allow Shri Nath Pai also on the first day. I think it was the day before yesterday. I told him that he could come and discuss with me.

Shri P. K. Deo: I also wanted certain clarification on the statement but you did not allow me at all.

Mr. Speaker: Dr. Ram Manohar Lohia had written to the hon. Minister and then he had written to me also and then I had allowed him.

As regards Shri Nath Pai also, first I had told him that I would not allow it. Then I told him that he could come to my chamber and discuss it and he was good enough to come and discuss it with me yesterday at about 4.30 or 5 p.m.

Shri Nath Pai (Rajapur): As always.

Mr. Speaker: After discussing the privilege motion, adjournment motion etc. finally I had disallowed everyone of them; he came and discussed with me but I do not think I was convinced, and I told him that I would allow him to raise it only this way.

Shri Ranga: Even today I do not know what Dr. Ram Manohar Lohia has been saying up till now. Possibly he has been saying so many very valuable things. But we would have expected some introduction either from you or from him in a language which we could also understand, that such and such a subject was being talked about. We have been waiting

to know for nearly ten minutes, and even with the assistance of the Deputy-Speaker, I have not become any the wiser as to what is going on in the House. Something was being carried on between you and him....

Mr. Speaker: No, between him and the hon. Minister. He had written to the hon. Minister and he had written to me also.

डा० राम मनोहर लोहिया : जी हां, दो बार आपको लिखा था, तब आप ने मंत्री को

Mr. Speaker: I know it.

डा० राम मनोहर लोहिया : दो बार आप को लिखा था।

Mr. Speaker It is about a paper which was laid on the Table. If someone wants to raise a matter without giving notice, it cannot be allowed. For instance, Shri Panigrahi wanted to raise a matter. That was about a railway being attacked and all that

Shri P. K. Deo: That was quite different. This was a relevant query on the paper that was laid on the Table.

Mr. Speaker: Even then, he ought to have written to me in advance. It applies to all Members. He cannot just write to me at 11.30, and then say 'I have written to you'. After all, there must be some time for me to study the papers.

STATEMENTS SHOWING ACTION TAKEN
BY GOVERNMENT ON ASSURANCES, PRO-
MISES AND UNDERTAKINGS

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): (I beg to lay on the Table following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions shown against each:—

(i) Supplementary Statement No. II	Second Session, 1967 (Fourth Lok Sabha).
(ii) Supplementary Statement No. IV	First Session, 1967 (Fourth Lok Sabha).
(iii) Supplementary Statement No. VI	Sixteenth Session, 1966 (Third Lok Sabha).
(iv) Supplementary Statement No. IX	Fifteenth Session, 1966 (Third Lok Sabha)
(v) Supplementary Statement No. XIII	Fourteenth Session, 1966 (Third Lok Sabha)
(vi) Supplementary Statement No. XIII	Thirteenth Session, 1965 (Third Lok Sabha)
(vii) Supplementary Statement No. XXVII	Seventh Session, 1964 (Third Lok Sabha).

[Placed in Library. See No. LT-1390/67].